### NOTICE

IN SUPERSESSION to this office Notice No.RJ-1/Regular/1015/2025 dated 9<sup>th</sup> June 2025, it is hereby notified for the information of the Advocates and the parties appearing in person at the Principal Seat at Bombay regarding Assignment w.e.f. 9<sup>th</sup> June 2025 (Partially modified w.e.f. 28<sup>th</sup> June 2025, w.e.f. 5<sup>th</sup> July, 2025 ) that the Hon'ble Shri Justice S.M. Modak will be taking the matters as per the roster in the following manner w.e.f. 14<sup>th</sup> July 2025 :-

Mentioning of Matters is not permitted, except extreme urgency in the matter. A praecipe must be mandatorily submitted in the following prescribed format to the Court Sheristedar till 10.45 a.m. only. The praecipe received in any other format shall not be accepted.

Sr. No.	Days	Particulars
1.	MONDAY, TUESDAY (Full day) and WEDNESDAY (Ist Session)	<ul> <li>I) All Criminal Writ petition and Criminal Applications including applications under section 482 of Cr.P.C./528 of BNSS, pertaining to Single Bench (Except those assigned to other courts)</li> <li>II) Criminal Work of Single Judge not assigned to other Courts (Except those Assigned to other Courts).</li> </ul>
2.	WEDNESDAY (IInd Session)	Application for leave to prefer Appeal. Admission matter
3.	THURSDAY, FRIDAY	<ul> <li>I) All Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are on bail and connected Appeals arising out of same judgment and all Applications therein.</li> <li>II) All Criminal Appeals against Acquittal</li> </ul>

## FORMAT OF PRAECIPE

# (Criminal Writ Petition and Criminal Application U/s 482 of Cr.P.C./528 of BNSS)

1.	Case Number: -	
2.	Name of Parties: -	
3.	Date of Filing of Matter:	
4.	Act and Sections Invoked: -	
5.	Details of Impugned order, nature of relief sought: -	
6.	Stage of matter and the Next date in Trial Court: -	
7.	Last listed on / next scheduled listing date/ Fresh Admission : -	
8.	Extreme Urgency, if any (in two lines only): -	
9.	Service to other side / PP:-	

## FORMAT OF PRAECIPE

# (Criminal Appeal against Conviction, Acquittal, Enhancement of sentence wherein accused on bail)

1.	Case Number:-	
2.	Name of the Parties:-	
3.	Acts and Sections invoked:-	
4.	Details of trial Court:-	
5.	Details of Impugned order, relief sought:- (i) Appeal against Conviction:- (ii) Appeal against Acquittal:- (iii)Application for leave to prefer an Appeal:-	
6.	Last listed on /next scheduled listing date /Fresh Admission:-	
7.	Stage of matter, Interim relief granted, if any:-	
8.	Urgency, if any (in two lines)	
9.	Status of connected Appeal(s) to the main Appeal, pending, if any:-	
10.	Service to other side / PP:-	
High Bomb	Court, Appellate Side, ) bay )	By Order
Date	) : 10 <sup>th</sup> July 2025	sd/- (H. M. Bhosale)